

S. R. 1736 in Gazette of India dated the 26th July, 1969, under sub-section (3) of section 122 of the Major Port Trusts Act, 1963.

- (2) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-2337/69].

(ii) EVIDENCE

SHRI KANWAR LAL GUPTA : I beg to lay on the Table a copy of the Evidence given before the Committee on Government Assurances.

11.05½ HRS.

RULES COMMITTEE

MINUTES

श्री नारायण स्वरूप शर्मा (डुमरियागंज) :
 उपाध्यक्ष महोदय, मैं नियम समिति की 8
 दिसम्बर, 1969 को हुई बैठक का कार्यवाही
 सारांश सभा पटल पर रखता हूँ।

PAPERS LAID ON THE TABLE—Contd.

SHRI SEZHIAN (KUMBAKONAM) :
 Sir, regarding item 2, I have a point to
 make. It is about the Report of the Com-
 missioner of Railway Safety. I do not
 know how Dr. Karan Singh is concerned
 with the Commissioner of Railway Safety.
 Anyhow, this report of the Commissioner
 of Railway Safety is on the accident in-
 volving the North Bihar Express at Luc-
 keesarai Station of Eastern Railway on the
 24th October, 1966. About three years
 have elapsed. Why has there been so
 much delay in making inquiry and placing
 the Report on the Table of the House ?

MR. DEPUTY SPEAKER : It is a little
 irregular.

DR. KARAN SINGH : The office of the
 Commissioner of Railway Safety is under
 the Ministry of Tourism and Civil Avia-
 tion. It was removed from the Railway
 Ministry and taken into another Ministry
 in order to ensure its impartiality. I will
 find out the reasons for the delay and let
 the House know about it.

11.05 HRS.

COMMITTEE ON GOVERNMENT
 ASSURANCES

(i) SEVENTH REPORT

SHRI KANWAR LAL GUPTA (Delhi
 Sadar) : I beg to present the Seventh Re-
 port of the Committee on Government
 Assurances.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-
 TARY AFFAIRS, AND SHIPPING AND
 TRANSPORT (SHRI RAGHU
 RAMAIAH) : With your permission, Sir,
 I rise to announce that Government Busi-
 ness in this House during the week com-
 mencing Monday, the 15th December,
 1969, will consist of :—

- (1) Further consideration and passing
 of the Monopolies and Restrictive
 Trade Practices Bill, 1969, as
 passed by Rajya Sabha.
- (2) Consideration of any item of
 Government Business carried over
 from today's Order Paper.
- (3) Consideration and passing of :

The Assam Reorganisation
 (Meghalaya) Bill, 1969.

The Indian Tariff (Amendment)
 Bill, 1969.

The Requisitioning and Acquisi-
 tion of Immovable Property
 (Amendment) Bill, 1969.

SHRI RANGA (Srikakulam) : What
 about Mr. Imam's Resolution ?

SHRI RAGHU RAMAIAH : It was
 agreed yesterday that it will come up on
 Tuesday.

SHRI RANGA : It should have been
 mentioned.

SHRI RAGHU RAMAIAH : It was an-
 nounced in the House yesterday.

SHRI YOGENDRA SHARMA (Begu-
 sarai) : Sir, a very serious situation ob-
 tains in Jamshedpur. About 40,000 engi-
 neering workers have been on strike since
 18th November. 26 days have passed.

[Shri Yogendra Sharma]

This question was raised here and the hon. Labour Minister had assured that there will not be any victimisation. About 200 workers have been suspended and because of that the strike is continuing. We should get some opportunity to discuss it. The hon. Labour Minister had given an assurance and this assurance has not been implemented. You may kindly ask the hon. Minister to make a statement at least of what has been done in order to see that his assurance is carried out and the strike is called off. If the strike is not called off, anything may happen. You know the situation in Jamshedpur. Lately, I have got the information. There have been police provocations and, if they are not stopped, anything may happen.

MR. DEPUTY-SPEAKER : Note will be taken of that.

श्री शिव चन्द्र शा (मधुबनी): उपाध्यक्ष जी, अभी श्री योगेन्द्र शर्मा ने जो जमशेदपुर की हड़ताल के मुताल्लिक कहा है, मैं उसका समर्थन करता हूँ। सरकार को इसपर जल्दी वक्तव्य देना चाहिए।

दूसरे यह कि पिछले हफ्ते में मैं ने यह बात उठाई थी कि चौथी पंचवर्षीय योजना में देरी हो रही है और मुझे शक है कि उसको लाने में सरकार टाल मटोल कर रही है, वह इसको लाने की अवधि और बढ़ायेगी। इसलिए मैं चाहता हूँ कि सरकार, खास तौर पर प्रधान मन्त्री सदन को बतावें कि हकीकत में चौथी योजना सदन के सामने कब तक आएगी।

श्री रणधीर सिंह (रोहतक): डिप्टी स्पीकर महोदय, एक बहुत गम्भीर बात जो कि देश से ताल्लुक रखती है वह आपकी नोटिस में लाना चाहता हूँ और चाहता हूँ कि गवर्नमेंट उसपर अपना ध्यान दे। आज हमारा देश कहां जा रहा है? मैं चाहूंगा कि पार्लियामेंट इस बात का ध्यान रखे और आप इस बात का ध्यान रखें। बात यह है कि कैबिनेट का एक मिनिस्टर कहता है कि अगर चंडीगढ़ नहीं दिया तो हम इंडियन यूनियन से अलग हो जाएंगे। साथ साथ यह भी कहता है कि

अगर चंडीगढ़ नहीं मिला तो हम वार कर देंगे। सवाल इस बात का नहीं है कि चंडीगढ़ किसको मिले बल्कि सवाल यह है कि देश के साथ कुछ आदमी खुल्लम खुल्ला गद्दारी का प्रचार करते हैं। देश की इन्ट्रिटी और सिक्योरिटी के खिलाफ बातें कर रहे हैं। यह हालत बड़ी खतरनाक है जिसकी नोटिस इस पार्लियामेंट को और गवर्नमेंट को लेनी चाहिए। मैं आपकी माफ़त चाहूंगा कि गवर्नमेंट इस सिलसिले में एलान करे। सरकार के पास अनलाफुल एक्टिविटीज ऐक्ट है और दूसरी प्राविजन्स हैं। अगर बाड़ ही खेत को खायेगी तो फिर खेत में क्या रहेगा? गवर्नमेंट के बड़े बड़े वजीर ऐसे हैं जोकि पाकिस्तान के साथ घुलमिल कर ऊट पटांग बातें करते हैं। इस तरह से इस देश का क्या बनेगा? मैं चाहता हूँ कि खास तौर पर होम मिनिस्टर साहब इम मिलसिले में स्टेटमेंट दें और उसके लिए टाइम निकालें।

जैसा कि मैंने अभी पंजाब मन्त्रिमंडल के एक मन्त्री जीवन सिंह उमरांगल द्वारा चंडीगढ़ के बारे में कही गई बात का जिक्र किया तो पंजाब के उस मन्त्री का वह घोर आपत्तिजनक वक्तव्य और कलकत्ते में जो अराजक तत्व सक्रिय हो रहे हैं और हाल की कलकत्ते के एक बैंक में दिनदहाड़े माओ त्से तुंग के हार्मियों द्वारा डाका डालने की घटना ने सभी देश का हित चाहने वालों को घोर चिन्ता में डाल दिया है और समझ में नहीं आ पा रहा है कि आखिर इस देश में क्या होने वाला है। मैं चाहूंगा कि होम मिनिस्टर साहब इन दोनों चीजों पर खास तौर पर ध्यान दें और हाउस को इस बारे में बतलाएं।

SHRI CHENGALRAYA NAIDU (Chittoor) : I support Mr. Randhir Singh.

SHRI BAL RAJ MADHOK (South Delhi) : Sir, only eight working days are left—5 days next week and 3 days thereafter. The Government business now announced by the Minister will consume all the eight days.

Sir, there are a number of important things which need to be discussed. There is a report of the Committee on Defections which is being postponed week after week. Then there is the discussion on the resolution of Shri Prakash Vir Shastri about subversive activities.

Then there are certain issues over which the Delhi Administration or the Metropolitan Council have no control and which have to be discussed in this House. They include the problem of unauthorised colonies and admission to Delhi colleges. I want that discussion on these matters must be held. I do not know if the time will be found for them. If there is not time, then Government business may be postponed to the next session, but these matters should be discussed.

Then I come to the question which Mr. Randhir Singh has raised, viz., the question of Chandigarh and about the reported talks between Pakistanis and some Punjab leaders. Government must make a statement about that. I also want the Government to make a statement to give us an opportunity to discuss what is happening in West Bengal. To-day only we read about an armed robbery in a Calcutta bank. It is not a State subject, it is a subject dealt with by the Finance Ministry and I want that the Finance Minister should make a statement about it.

MR. DEPUTY-SPEAKER : A calling attention motion on this subject has been admitted for Monday.

SHRI BAL RAJ MADHOK : Therefore, for all these questions time must be found. If time cannot be found—do whatever you like—these subjects cannot be postponed just because Government's business will be held up and they want to oblige this man and that man and make the Parliament go on holiday.

SHRI RANDHIR SINGH : That Punjab Minister who spoke against the country should be arrested.

MR. DEPUTY-SPEAKER : You have made your submission. There are other things also. I am sure all that you raise here is being noted down by the Minister and will be considered at the proper time.

DR. RAM SUBHAG SINGH (Buxar) : There is another point. It is not the business of the head of the administration here to go and criticise the other heads of administration in States as the Prime Minister has been doing frequently. Therefore, that matter also must be discussed next week.

श्री क० ना० तिवारी (देतिया) : उपाध्यक्ष महोदय, इधर काफ़ी दिनों से पश्चिमी बंगाल में ला एंड आर्डर की पोजीशन ठीक नहीं है। डकैतियां वहां पर पड़ रही हैं और यह अभी दिनदहाड़े कलकत्ते के एक बैंक में 4 लाख 62 हजार रुपए की डकैती पड़ी है। आप ने अभी कहा कि इस बारे में सोमवार को एक कौलिंग अटेंशन नोटिस आ रहा है तो मेरा सुझाव यह है कि इस तरह की कई डकैतियां बंगाल में हो चुकी हैं इसलिए बजाए कौल अटेंशन के इस पर अलग से हाउस में डिस्कशन ऐलाऊ किया जाए और केवल कौल अटेंशन से ही काम नहीं चलेगा।

दूसरा मेरा निवेदन है कि बिहार में मन्त्री-मंडल निर्माण के सवाल को लेकर तरह तरह की बातें वहां पर चल रही हैं और उस पर भी हाउस में एक डिस्कशन कम से कम एक घंटे का या आध घंटे का रखा जाए ताकि बिहार के लोगों को पता लग जाए कि दरअसल दिक्कत कहां है।

MR. DEPUTY-SPEAKER : This, I told you, has been admitted.

DR. RAM SUBHAG SINGH : This is a very good point that must be discussed because the Government of India is interfering in the State of Bihar. They are not allowing the leader of the majority to form the Government. Here the Governors' Conference is going on. The leader of the Congress Party in the Bihar legislature who has submitted a list of 184 persons must be permitted to form a government. (Interruptions).

श्री शिवचन्द्र झा : बिहार में एस० एस० पी० को मन्त्रीमंडल बनाने का मौका मिलना चाहिए।

डा० राम सुभग सिंह: एस० एस० पी०
वहाँ नहीं है।

MR. DEPUTY SPEAKER: This is not an occasion when we can enter into argument with each other. Submissions have been made by various members who feel that certain important items should be included. I am sure all these are being noted by the Minister in-charge and they will be taken up and considered and whatever can be done will be done. Kindly have patience. Let us hear one by one patiently.

SHRI SEZHIYAN (Kumbakonam): Regarding the proposal of the Government to decontrol cement from 1st January, 1970 I feel it is a very important question that should be discussed by this House. 133 Members of Parliament during the last session have sent a Memorandum to the Prime Minister and the Minister for Industrial Development. No reply has since been received for that so far. Also, the Members of the Consultative Committee have also expressed themselves against any decontrol at this stage and for that also no positive action has been taken by this Government. It is a very important question. This is going to affect the consumers throughout the country. If they abolish the price control system it is going to encourage monopoly in cement industry and help big business. So, I would call upon the Government to give some opportunity to this House to discuss this question of decontrol of cement on a positive Motion. I don't want to have some discussion and then it is left off. I want to have a positive motion which should be discussed so that the opinion of the House can be expressed in unequivocal terms against any decontrol that is contemplated by the Government.

AN HON. MEMBER: Too much bungling is going on...

MR. DEPUTY-SPEAKER: That has been noted.

श्री राम चरण (खुर्जा) : उपाध्यक्ष महोदय, कई दफ़े इस पार्लियामेन्ट में यह आवाज उठाई गई है कि शैड्यूल्ड कास्ट्स एंड शैड्यूल्ड ट्राइब्स कमिश्नर की रिपोर्ट

जोकि सन् 1967-68 की है और जोकि संसद् में 15 मई को पेश भी की गई है अभी तक उस पर बहस नहीं हुई है।

दूसरी चीज मुझे यह कहनी है कि जो अनटचेबिलिटी कमेटी की रिपोर्ट है उस की भी वही हालत है। उस पर भी डिस्कशन होना बहुत जरूरी है। मन्त्री जी कहते रहे कि अब डिस्कस होगी और तब डिस्कस होगी लेकिन अभी तक उस पर डिस्कशन नहीं हो पाया है। अप्रैल में वह हाउस की टेबुल पर रखी गई थी लेकिन यह दुख का विषय है कि अभी तक उस पर हाउस में बहस नहीं हो पाई है। यह दोनों रिपोर्ट अभी तक डिस्कस नहीं हो पाई हैं जो कि बहुत जरूरी हैं। यह असलियत को ऐक्सपोज करने वाली है। कम से कम एक रिपोर्ट पर तो इस सेशन में अवश्य डिस्कसन हो।

SHRI CHENGALRAYA NAIDU: I have to bring to your kind notice two things. One is, the situation in Kerala. The United Front Government was there. The marxists communist party Government had resigned. The communist party today who are in minority party today Government. Our Prime Minister had instructed the Governor to allow them to form the Government. They have allowed the minority Government there. That is a very serious things, asking a minority group to form the Government.

MR. DEPUTY-SPEAKER: You want that to be included as a subject for discussion?

SHRI CHENGALRAYA NAIDU: Yes.

SHRI A. SREEDHARAN (Badagara): It is not a minority Government. I want to raise a point of order. (Interruption) In Kerala, it is not a minority Government. It is a majority Government. We will prove our majority absolutely.

SOME HON. MEMBERS—rose

MR. DEPUTY-SPEAKER: I request Hon. Members to resume their seats. Why did you not call the Assembly? (Interruptions)

SHRI P. GOPALAN (Tellicherry): What the hon. Member has just now said is absolutely correct, it is a minority Government. (*Interruption*)

MR. DEPUTY-SPEAKER: Kindly resume your seat. Kindly let me say one sentence. (*Interruption*) I am on my legs. What he has stated is one point of view and he is entitled to have his point of view. But this is not really the time or the occasion to enter into a discussion over this issue. It has not been admitted. It is only a suggestion made.

SHRI A. SREEDHARAN: I want to make a submission. We can understand if they want a discussion on the political situation in Kerala with regard to the formation of the Government—we can understand all that—but he said that the Kerala Government is a minority Government. (*Interruption*) It is not a minority Government.

SHRI P. GOPALAN: Who said so? It is a minority Government.

MR. DEPUTY-SPEAKER: Let him conclude.

SHRI CHENGALRAYA NAIDU: I want to say this about the proposal of the Government to decontrol cement from 1st January, 1970. Government have taken a very big donation for their party, that is, the rebel Congress Party and that is why they want to decontrol cement....

SHRI RAGHU RAMAIAH: This is a wholly untrue and an unfair allegation.

SHRI CHENGALRAYA NAIDU: The price of cement will go up by Rs. 5 per tonne; Government purchase about one-third of the cement that the consumers take; as a result, the country's finances will suffer, and Government will lose about Rs. 3 crores...

MR. DEPUTY-SPEAKER: The hon. Member has started a discussion.

SHRI RAM KISHAN GUPTA (Hissar): They have taken about Rs. 25 lakhs.

SHRI HEM BARUA (Mangaldai): May I make one submission? This is for you.

I have already submitted an adjournment motion on the failure of Government to prevent the armed robbery at the State Bank of India branch operating at Calcutta. This is not the first time that such an armed robbery has taken place there...

MR. DEPUTY-SPEAKER: That has no relevance to the statement made by the hon. Minister.

SHRI HEM BARUA: That was why I said that it was meant for you.

MR. DEPUTY-SPEAKER: That is a separate point. We can discuss it separately. That has no relevance to the statement made by the hon. Minister.

SHRI HEM BARUA: I want this matter to be discussed. For, this is not the first time that there has been such armed robbery at Calcutta.

MR. DEPUTY-SPEAKER: We are now only concerned with the business of the House for the next week which has been announced by the hon. Minister.

SHRI HEM BARUA: That was why I said that it was meant for you.

MR. DEPUTY-SPEAKER: I cannot say anything on that now. We are now concerned only with the list of business for next week as announced by the hon. Minister.

SHRI S. M. BANERJEE (Kanpur): The business for the next week is discussed in the Business Advisory Committee first, and a convention has been developed that normally we should not raise issues here in the House without first discussing them in the Business Advisory Committee. But when the business is announced here, naturally we get some opportunity to highlight some problems. On the 24th of this month, the current session of Parliament is coming to an end. News has appeared in various newspapers that the life of the Preventive Detention Act is going to end very soon. We would like to know whether that is true or not.

I would plead that we should have some discussion regarding the abolition of the

[Shri S. M. Banerjee]

privileges and privy purses of rulers, a motion for which has already been tabled and we would like to have a discussion on it for three hours.

I would also like to submit that in spite of the assurances of the Prime Minister and the Home Minister, 1,200 Central Government employees are still rotting in the streets and have not been taken back. We want a statement from the Prime Minister on this matter. She delivers speeches to those who go and meet her, and they sound very well, but actually they have not been taken back. I would request the hon. Minister....

SHRI BAL RAJ MADHOK : Thou too, Brutus !

SHRI S. M. BANERJEE : ...of Home Affairs or the Prime Minister to make a statement on this.

Shri Kanwar Lal Gupta called us the other day as the drummer-boys of the Prime Minister, I was thinking that I could call them the dancing girls of the Syndicate...

MR. DEPUTY-SPEAKER : Order, order. Let us not enter into that controversy now.

SHRI RANGA : I would like some time to be found by Government, if possible, during the next week, as early as possible, or if necessary by extending the duration of the session or by postponing the rest of the work, to discuss the law and order situation in West Bengal. The whole House is aware of what is happening there. All over the State, hunger-strikes or fasts are going on. The Chief Minister himself who belongs to one of the constituent parties of the United Front has made so many allegations against his own Ministry and against his own Government and has given figures of the number of people killed or mauled or robbed and so on. He himself bore witness to the fact that there is no proper law and order there and there is no security of life, not to speak of property. I would request Government to give us an opportunity to have a full discussion of this particular matter.

SHRI P. GOPALAN : On a point of order...

MR. DEPUTY-SPEAKER : How can there be a point of order now ? A certain submission is being made by the hon. Member for consideration for the purpose of its being included in the list of business for next week. He may not like certain things which are being said by the hon. Member, but it is only a submission that he is making for consideration by the House. If the hon. Member Shri P. Gopalan has any objection, he can raise it at the appropriate stage. Already, I find that this item is taking more time than it should. So, let hon. Members be very brief.

SHRI RANJEET SINGH (Khalilabad) : I would submit that time should be found and also allocated for discussing the following subjects which are of primary importance. We are already going to have a discussion on the law and order situation in certain places...

MR. DEPUTY-SPEAKER : It is only a submission which has been made.

SHRI RANJEET SINGH : I submit that we discuss the nation's security in general, because disclosures have been made even by people concerned with the defence set-up of the country, by people like Vice-Admiral Soman that our defence is weak in general and that, coupled with the breakdown of law and order in certain States, affects the nation's security in general.

Then, the Bank nationalisation Bill is pending before the Supreme Court, and judgment may be delivered any day. We should be permitted to discuss the consequences arising out of that judgment.

MR. DEPUTY-SPEAKER : That can be considered when the judgment is delivered.

SHRI RANJEET SINGH : We should also have an opportunity to discuss another small matter relating to the large business empire of Ministers, especially a Minister who has got his hand in 42 organisations; I am referring to Shri Jagjivan Ram.

श्री श्रीवेन्द्र झा (जयनगर) : बिहार के एक एम० एल० ए० श्री केदार दास ने मेरे पास एक तार भेजा है जिसको मैं आपकी आज्ञा से टेबल पर रखना चाहूंगा। आज बिहार भर में जमशेदपुर दिवस मनाया जा रहा है। हम लोगों को इसके बारे में मंत्री महोदय ने आश्वासन दिया था। लेकिन मालूम ऐसा पड़ रहा है कि या तो श्रम मंत्री की बात टाटा पर लागू नहीं होती है या फिर बे दिल से इसको करना नहीं चाहते हैं, अपने आश्वासन की पूर्ति करना नहीं चाहते हैं। मेरा ग़म है कि जमशेदपुर के सवाल पर बयान हो और बहस हो। जो इन्होंने आश्वासन दिया था उसका खुला उल्लंघन हो रहा है। बिहार में असम्बन्धी काम नहीं कर रही है। बिहार का शासन केन्द्रीय सरकार के अधीन है। आप इन्हें कहें कि इनके आश्वासन का जो उल्लंघन हो रहा है, उसके बारे में एक वक्तव्य भेजें।

बिहार में मधोसकर कमीशन ने अपनी रिपोर्ट दे दी है और वहां के एक मिनिस्टर कामाख्या नारायण सिंह को उसने मुजरिम पाया है। उन्होंने निजी स्वार्थों के लिये सरकारी पद का दुरुपयोग किया है। वहां पर असम्बन्धी काम नहीं कर रही है। मैं चाहता हूँ कि गृह मंत्री इस बारे में एक बयान दें। उनको मुद्दालय बना कर क्या सरकार कचहरी में खड़ा करने जा रही है या नहीं?

मैं आपकी आज्ञा से इस तार को टेबल पर रखना चाहूंगा।

MR. DEPUTY-SPEAKER: He cannot lay it on the Table of the House now. He can only make his submissions.

श्री तुलशीदास जाधव (बारामती) : हरिजनों के ऊपर हमसे होते रहते हैं और इनके समाचार अखबारों में छपते रहते हैं। कभी आंध्र में होता है, कभी उत्तर प्रदेश में और कभी मध्य प्रदेश में। आज के ही अखबारों में आया है कि सिहोर जिले के गोगखिया गांव में ठाकुरों

ने हरिजनों पर हमला किया और उनके वारह आदमियों को घायल किया। मैं चाहता हूँ कि हरिजनों को संरक्षण देने के वास्ते इसको एक स्पेशल सबर्जेंट के तौर पर रखा जाए और इस पर यहाँ बहस की जाए।

SHRI S. M. BANERJEE: The Labour Minister has already made a statement on Jamshedpur. So, you may kindly ask the hon. Labour Minister to make a statement on this again.

SHRI SAMAR GUHA (Contai): I am very sorry to point out that the motion of Shri Prakash Vir Shastri on violent activities in the country which had been included earlier in the list of business for today has suddenly been removed in the Revised List of Business for today. I had to go to Calcutta today morning, but I cancelled it yesterday as I found this motion was to be taken up today because I consider this motion to be very important in relation to West Bengal. You know the harvest there has turned into a bloody harvest, every day hundreds of people are injured and dozens of people are being killed. Every day reports are coming in the papers. Coming as I do from West Bengal I wanted to participate in that debate and I cancelled my trip to Calcutta yesterday evening, but now I find that the discussion is not being held today.

MR. DEPUTY-SPEAKER: The whole matter was gone into by the Business Advisory Committee and it was decided that since there is a heavy backlog of business, today, though normally it should be a holiday, should be a working day in order to dispose of urgent Government business. So, it was the decision of the Business Advisory Committee.

SHRI SAMAR GUHA: Why did he mislead us then? It is the whimsical and mercurial attitude of the Minister of Parliamentary Affairs that has changed it. Who authorised him to change it?

Then I want to draw the attention of the Government to a serious impropriety, breach of the constitutional provisions, being committed by the Government of West Bengal.

[Shri Samar Guha].

You know that foreign affairs is under the exclusive jurisdiction of the Centre. I have full sympathy with the NLF, the Viet Nam revolutionaries, but you might have seen in today's papers that the West Bengal Government is going to officially accord a reception to them and constitute a fund from the Government coffers to give that delegation.

SOME HON. MEMBERS: Shame.

SHRI SAMAR GUHA: Unofficially I will welcome them, and for that matter any revolutionary, but the question is whether a State Government can usurp the right of the Centre defined in the Constitution. I want to know Government's attitude on that.

MR. DEPUTY-SPEAKER: That is a different question. I take it that you would like this to be discussed.

SHRI S. M. BANERJEE: Why don't you allow us to congratulate the UF Government?

MR. DEPUTY-SPEAKER: Shri K. L. Gupta. Kindly conclude in one or two minutes. Otherwise, it becomes difficult, the whole day will go on like this.

श्री कंवर लाल गुप्त (दिल्ली सदर): उपाध्यक्ष महोदय, मुझे केवल दो बात कहनी है। एक तो यह दिल्ली का सीधा सम्बन्ध केन्द्र सरकार से है और जैसा अभी प्रोफ़ेसर मधोक जी ने कहा कि यहां पर एडमिशन का प्राबलम है, झुम्बी-झोड़ी का प्राबलम है और हमेशा से यह परम्परा रही है कि हर एक सेशन में दिल्ली के एक या दो इश्यू डिस्कस किये जाते हैं, लेकिन यह पहला सेशन होगा जिसमें दिल्ली का कोई इश्यू नहीं डिस्कस होगा।

दूसरी बात रीजनल इम्बैलेंस के बारे में मैंने प्रस्ताव दिया था और वह रीजनल इम्बैलेंस का प्रस्ताव पिछले सेशन में भी स्वीकार किया गया था, इस सेशन में भी स्वीकार किया गया है। मैं माननीय मंत्री जी से चाहूंगा और उसके लिये भी समय रखें। आज सी०

वी० गुप्त ने इस बिल की मांग की है कि जूडिशियल कमीशन बिठाया जाए जिसमें इसकी जांच हो कि केन्द्र सरकार उसके लिये कितनी जिम्मेदार है और कितनी राज्य सरकार जिम्मेदार है। तो यह रीजनल इम्बैलेंस का जो सवाल है यह बहुत आवश्यक है, इसके ऊपर माननीय मंत्री नमय दें।

SHRIMATI LAKSHMIKANTHAMMA (Khammam): Sir, you are a tribal; they are Harijans and we are women. We are also very backward. The other day we passed the Constitution (Amendment) Bill, extending the reservation period for the Scheduled Castes and the Scheduled Tribes. Now, there are alarming reports in the country, in different parts, that some reactionary parties—the Jan Sangh and the Akali coalition—are pressurising the Central Government to amend the Hindu Succession Act regarding property rights of women and also they are pressurising the other Governments. I want an assurance from the Central Government that they are not going to yield to this. The Law Minister must make a statement about it.

MR. DEPUTY-SPEAKER: All right; you have made your point.

SHRI KANWAR LAL GUPTA: The hon. lady Member need not worry about it. (Interruption)

SHRIMATI LAKSHMIKANTHAMMA: One more point, Sir. I am making this point seriously: that the women's organisations all over the country are very much perturbed about it. They want an assurance from the Central Government that this is not going to happen and the Government are not going to yield to this.

Another point is this. We read in the papers today that in U.P. 17 SSP members are defying their own party, and there is no majority for Shri C. B. Gupta there. The Governor must convene the Assembly. (Interruption) 17 SSP members have asked for the suspension of their own leader. (Interruption)

SHRI P. GOPALAN: Mr. Deputy-Speaker, Sir, about the decision taken by

the West Bengal Government to give a reception to the NLF delegation—

MR. DEPUTY-SPEAKER : This point has already been made. If you want to raise it separately, it can be discussed at that time. There cannot be any discussion on this subject now.

SHRI P. GOPALAN : I take this opportunity to congratulate the UF Government of West Bengal for giving a grand reception to the NLF delegation.

MR. DEPUTY-SPEAKER : You are entering into a discussion now. Shri Sayeed.

SHRI P. M. SAYEED (Laccadive, Minicoy and Amindivi Islands): Sir, this is a very serious matter, and this subject has not been covered by the Business Advisory Committee. It is this. In Uttar Pradesh, a minority government is functioning under Mr. C. B. Gupta. A section of the people who have called themselves dissidents of the Congress party and some MLAs have already conveyed their assurance to the Governor, and they have all said that Mr. C. B. Gupta is running a minority government. I request that this subject be included in the agenda and it should be discussed threadbare in this House. An opportunity should be given to the House for discussing this matter. (Interruption)

SOME HON. MEMBERS *rose*—

श्री एस० एम० जोशी (पूना) : उपाध्यक्ष महोदय मैं चाहता हूँ कि गुजरात में जो अभाव-ग्रस्त परिस्थिति है, स्केजमटी के कारण लोगों को बहुत तकलीफ हो रही है और यह अहमदाबाद के टाइम्स आफ इंडिया का जो एडिशन है उसमें कहा गया है कि 48 आदमी स्टार्वेशन से मर गए हैं सिर्फ बनासकांठा डिस्ट्रिक्ट में तो इसको लेकर इस सदन को कुछ इसका महत्व समझना चाहिये क्योंकि आज मैं देखता हूँ हर जगह यह चर्चा चल रही है कि गुजरात को पैसा नहीं मिलता है और यहां तक कहा जाता है कि डी० एम० के० को खरीदने के लिए कुछ पैसा दिय गए और गुजरात को पैसा नहीं दिया गया, तो

मैं चाहता हूँ कि यह सही है या नहीं, इसके ऊपर चर्चा होनी चाहिये ।

श्री शशि भूषण (खारगन) : उपाध्यक्ष महोदय, भारतीय संविधान में व्यक्तिगत सम्पत्ति के मौलिक अधिकारों की समाप्ति के संबंध में इन सदन में चर्चा होनी चाहिये जिसके लिये नाथ पं जी का बिल मांजूद है या अगर नहीं है तो सरकार अपनी तरफ से कोई प्रस्ताव लाए या हम लोगों को मौका दें चर्चा करने के लिये ।

एक दूसरी बात मुझ कहनी है—भारत के राष्ट्रपिता महात्मा गांधी की आत्मा एक पूंजीपति के घर में गिरवी रखी हुई है । सरकार ने कई बार आश्वासन दिया है कि वह उनसे वातचीत कर रही है । तो इस मामले को फौरन लिया जाए । मैं यह दरखवास्त कर रहा हूँ कि इस पर चर्चा करने का मौका दिया जाए ।

MR. DEPUTY-SPEAKER : I do not think there is anything more to be raised. Everything has been said. (Interruption)

SHRIMATI SUSHILA ROHATGI
rose—

MR. DEPUTY-SPEAKER : If you agree. I will allow that gentleman one minute and the hon. lady Member one minute. After that, I will call the Minister.

श्री ओम प्रकाश त्यागी (मुरादाबाद) : एक मिनट मैं भी चाहता हूँ । आपने सब को अनुमति दी है. मुझे भी एक मिनट देने का कष्ट करें ।

MR. DEPUTY-SPEAKER : From your party, many hon. Members have made their submission.

श्री जनेश्वर मिश्र (फूलपुर) : उपाध्यक्ष महोदय, मुझे दो निवेदन करने हैं । एक तो यह कि उत्तर प्रदेश के मुख्य मंत्री बार-बार यह बयान दे रहे हैं कि उत्तर प्रदेश के साथ दिल्ली ने सौतेला व्यवहार किया है ।

[श्री जनेश्वर मिश्र]

उत्तर प्रदेश की तरक्की में केन्द्र बाधक हो रहा है। यह बहुत ही गम्भीर मामला है। चूँकि मुख्य मंत्री के नाते यह बयान है, इसलिये इस पर यहां चर्चा होनी चाहिये। मैं संसद कार्य मंत्री से कहूँगा कि वे इस पर चर्चा का समय दें कि क्या केन्द्र ने ऐसा व्यवहार किया है? अगर किया है तो वह निन्दनीय है, अगर नहीं किया तो उत्तर प्रदेश के मुख्य मंत्री के खिलाफ कोई कार्यवाही या चेतावनी दी जानी चाहिये।

दूसरा निवेदन यह है कि हमारी इलाहाबाद यूनिवर्सिटी अनिश्चित काल के लिये बन्द है, यद्यपि यह आपका विषय नहीं है, लेकिन जिस वजह से झगड़ा है—यूनिवर्सिटी ग्रान्ट्स कमिशन के एक मोटर ड्राइवर ने वहां की एक नहकी के साथ बलात्कार किया, इस वजह से यह केन्द्र का विषय हो जाता है। इस पर भी विचार करने के लिये आधा घन्टा या एक घंटे का समय दिया जाना चाहिये।

SHRIMATI SUSHILA ROHATGI

(Bilhaar) : Seeing that the normal civic life in Calcutta has been dislocated and business is paralysed, and the citizen is denied basic things like security of life and seeing that the Constitution is being openly flouted as it happened at the civic reception which the Calcutta Corporation accorded to the President when neither the national flag was unfurled nor the national anthem was sung, can we not have a special session of the Parliament tomorrow or on some other day for two or three hours and give priority to the resolution moved by Shri Guha?

श्री ओम प्रकाश त्यागी : उपाध्यक्ष महोदय, मैं सरकार से अनुरोध करूँगा कि वह इस बात पर प्रकाश डाले—इन्टरनेशनल फिल्म फेस्टिवल के नाम पर इस प्रकार की गन्दो फिल्में क्यों दिखाई जा रही हैं जिनका भारतवर्ष के नौजवानों पर बड़ा गन्दा प्रभाव पड़ रहा है.....

श्री स० मो० बनर्जी : उपाध्यक्ष महोदय, मैं भी वहां गया था और मैंने देखा कि सब जनसंघ के नुमाइंदे वहां पर मौजूद थे, श्री अटल बिहारी वाजपेयी भी वहां पर थे, इसमें ऐसी क्या बात है।

So far as the International Film Festival is concerned, we are unable to *tyag* those films. If Mr. Tyagi wants, let him *tyag* them. There is nothing immoral in them.

श्री ओम प्रकाश त्यागी : आपका कुछ नहीं बिगड़ेगा, बच्चों का बिगड़ेगा। आप तो पहले ही बिगड़े-बिगड़ाए हैं।

SHRI RAGHU RAMAIAH : Hon. members have made various suggestions about various matters which they consider important. Some of them were before the Business Advisory Committee when it considered some of these things at the last meeting. In respect of some of them, provision has already been made either in the business of Government or by way of discussions which the hon. Speaker has fixed. I am not belittling any of these items, but it is a question of priorities and time.

SHRI RANDHIR SINGH : Let there be a debate in the House on Chandigarh.

SHRI RAGHU RAMAIAH : If there is any item of great importance which has been left over, I am sure the Business Advisory Committee will again consider such matters.

Mr. Guha raised the point about Mr. Prakash Vir Shastri's part-heard motion. Mr. Prakash Vir Shastri had himself said that he will not be in Delhi today and he had requested the Government to postpone it to a later date. That is why it has been done.

11.45 Hrs.

RE : INDIAN TARIFF (AMENDMENT)
BILL

MR. DEPUTY-SPEAKER : Now introduction of Bills. Shri Bhagat.